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HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 07/2022 (WZ)

**Shashikant Kamble** ..... **Applicant**

VERSUS

**Union of India & Ors** ..... **Respondents**

**SUBMISSION OF DOCUMENTS  
BY RESPONDENT NO. 13  
NAIKNAVARE DEVELOPERS PVT. LTD.**

**INDEX**

Sr.	Particulars	Page
1.	<b>ANNEXURE – A 2023/01/09</b> Environment Clearance (Expansion) issued by the Government of Maharashtra. <b>Reference:</b> <i>As per Daily Order dated 21/11/2022, "instructed to provide a copy of the order to be passed by SEIAA as soon as the same is passed, a copy of the same shall be served upon all the other parties in advance."</i>	02-13

Date: **18.04.2023**

Place: **Pune**

Filed by:



**Advocate Sachin S. Gore सचिन गोरे**

M.Sc. (Environmental Science), L.L.M Crime.

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ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Maharashtra)

To,

The Director  
NAIKNAVARE PROFILE CONSTRUCTIONS PVT LTD  
1204/4, Ghole Road, Shivajinagar, Pune -411004

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/245445/2021 dated 16 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC23B038MH110760   |
| 2. File No.                                | SIA/MH/MIS/245445/2021   |
| 3. Project Type                            | Expansion  |
| 4. Category                                | B2   |
| 5. Project/Activity including Schedule No. | 8(a) Building and Construction projects  |
| 6. Name of Project                         | Environmental clearance for Proposed Amendment in Residential project "Avon Vista" at S. No. 8, Hissa no. 3 to 7, 9 to 14, Mhalunge, Tal - Mulshi, Dist - Pune. By Naiknavare Profile Constructions Pvt Ltd. |
| 7. Name of Company/Organization            | NAIKNAVARE PROFILE CONSTRUCTIONS PVT LTD   |
| 8. Location of Project                     | Maharashtra  |
| 9. TOR Date                                | N/A  |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/01/2023

(e-signed)  
Pravin C. Darade , I.A.S.  
Member Secretary  
SEIAA - (Maharashtra)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

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and Virtuous Environmental Single-Window Hub)



T.C.

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/245445/2021  
Environment & Climate  
Change Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 400032.

To  
M/s.Naiknavare Profile Constructions Pvt Ltd.,  
S. No. 8, Hissa no. 3 to 7, 9 to 14,  
Mhalunge, Tal - Mulshi, Dist – Pune.

Subject : Environment Clearance for Proposed Residential construction project  
“Avon Vista” at S. No. 8, Hissa no. 3 to 7, 9 to 14, Mhalunge, Tal -  
Mulshi, Dist – Pune by M/s.Naiknavare Profile Constructions Pvt Ltd.

Reference : Application no. SIA/MH/MIS/245445/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 133<sup>rd</sup> meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 253<sup>rd</sup> (Day-4) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	SIA/MH/MIS/ 139790/2020	
2.	Name of Project	Expansion in Environment Clearance for Proposed Residential project “Avon Vista” at S. No. 8, Hissa no. 3 to 7, 9 to 14, Mhalunge, Tal - Mulshi, Dist - Pune. By Naiknavare Profile Constructions Pvt Ltd.	
3.	Project category	8(a) Building and Construction projects	
4.	Type of Institution	Private	
5.	Project Proponent	Name	Mrs. Gauri Naiknavare
		Regd. Office address	1204/4, Ghole Road, Shivajinagar, Pune
		Contact number	9850053235
		e-mail	<a href="mailto:gauri@naiknavare.com">gauri@naiknavare.com</a>
6.	Consultant	VK: e environmental LLP, NABET Certificate no - NABET/EIA/1611/ IA 0014	
7.	Applied for	Expansion	
8.	Details of previous EC	EC granted dated 18th July 2016 vide no. SEAC -III- 2014/CR-369/TC-3	

9.	Location of the project	S. No. 8, Hissa no. 3 to 7, 9 to 14																													
10.	Latitude and Longitude	Latitude:18°35'8.45"N Longitude: 73°45'37.65"E																													
11.	Total Plot Area (m2)	19,477.81																													
12.	Deductions (m2)	-																													
13.	Net Plot area (m2)	19,477.81																													
14.	Proposed FSI area (m2)	51,727.43																													
15.	Proposed non-FSI area (m2)	40,601.37																													
16.	Proposed TBUA (m2)	92,328.80																													
17.	TBUA (m2) approved by Planning Authority till date	49490.89 sqm Sanction no. BMU/203/19 20 dated 13/11/2019.																													
18.	Ground coverage (m2) & %	8518. 51sq.m 43.73 % on Net plot area																													
19.	Total Project Cost (Rs.)	Rs. 220,00,00,000/-																													
20.	CER as per MoEF & CC circular dated 01/05/2018 (Kindly Fill The details as per CER)	Activity	Location	Cost (Rs.)	Duration																										
		RCC work for Dwarka School	Mhalunge	1,65,00,000	4 year																										
<p>Details of Building Configuration: &lt;Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh&gt;</p> <table border="1"> <thead> <tr> <th colspan="3">Previous EC / Existing Building</th> <th colspan="3">Proposed Configuration</th> <th rowspan="2">Reason for Modification / Change</th> </tr> <tr> <th>Building Name</th> <th>Configuration</th> <th>Height (m)</th> <th>Building Name</th> <th>Configuration</th> <th>Height (m)</th> </tr> </thead> <tbody> <tr> <td>Building A1</td> <td>LP+UP+21</td> <td>68.60</td> <td>Building A1</td> <td>LP+UP+21</td> <td>68.60</td> <td>1 no. of Tenement reduced</td> </tr> <tr> <td>Building A2</td> <td>LP+UP+21</td> <td>68.60</td> <td>Building A2</td> <td>LP+UP+21</td> <td>68.60</td> <td>No Change</td> </tr> </tbody> </table>					Previous EC / Existing Building			Proposed Configuration			Reason for Modification / Change	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	Building A1	LP+UP+21	68.60	Building A1	LP+UP+21	68.60	1 no. of Tenement reduced	Building A2	LP+UP+21	68.60	Building A2	LP+UP+21	68.60	No Change
Previous EC / Existing Building			Proposed Configuration			Reason for Modification / Change																									
Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)																										
Building A1	LP+UP+21	68.60	Building A1	LP+UP+21	68.60	1 no. of Tenement reduced																									
Building A2	LP+UP+21	68.60	Building A2	LP+UP+21	68.60	No Change																									

	Building A3	LP+UP+21	69.05	Building A3	LP+UP+21	69.05	41 no of tenements increased
	Building B1	LP+UP+21	69.05	Building B1	LP+UP+21	69.05	No Change
	Building B2	LP+UP+21	67.05	Building B2	LP+UP+21	67.05	40 no of Tenements increased
	Building C	LP+UP+21	69.05	Building B3	LP+UP+21	69.05	41 No of Tenement increased and Name of building changed from C toB3
	Club House	--	--	Club House	G+1	8.80	Addition of new building
22.	Total number of tenements			616 nos			
	Population			3080			
23.	Water Budget	Dry Season (CMD)		Wet Season (CMD)			
		Fresh Water	277	Fresh Water	277		
		Recycled for Gardening	32	Recycled for Gardening	00		
		Swimming Pool	06	Swimming Pool	06		
		Flushing	139	Flushing	139		
		Club House	10	Club House	10		
		Total	464	Total	432		
	Wastewater generation	383	Wastewater generation	383			
24.	Water Storage Capacity for Firefighting / UGT	20 OHWT will be provided for each Building. 600 KLD UGWT will be provided.					
25.	Source of water	Irrigation Department					
26.	Rainwater Harvesting	Level of the Ground water table:			Pre-Monsoon: 7.10 bgl Post Monsoon: 3.10 bgl		

	(RWH)	Size and no of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	14 no. RWH pits of 2 m X 2m	
		Details of UGT tanks if any:	NA	
27.	Sewage and Wastewater	Sewage generation in CMD:	383	
		STP technology:	Constructed Wetland	
		Capacity of STP (CMD):	420 KLD	
28.	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	08	Segregation and hand over to authorized vendor
		Wet waste:	12	Segregation and hand over to authorized vendor
29.	Solid Waste Management during Operation Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	613 Kg/Day	Segregation and hand over to authorized vendor
		Wet waste:	919 kg/day	Organic waste converter
		Hazardous waste:	00	NA
		Biomedical waste	00	NA
		E-Waste	4.19 Kg/day	Segregation and hand over to authorized vendor
		STP Sludge (dry)	50.7 Kg/day	Dry Sludge will be used as manure for Gardening
30.	Green Belt Development	Total RG area (m2):	4850.00 Sq.m. (under green belt), 2538.81 Sq.m. (on ground).	
		Existing trees on plot:	02	
		Number of Trees Planted as per Earlier EC	88	
		Number of trees to be planted:	203	
		Number of trees to be cut:	00	
		Number of trees to be transplanted:	00	
31.	Power	Source of power supply:	MSEDCL	

	requirement:	During Construction Phase (Demand Load):	45 MW		
		During Operation phase (Connected load):	2040 MW		
		During Operation phase (Demand load):	1530 MW		
		Transformer:	3 nos X 630 KVA		
		DG set:	01 No. x 200 KVA		
		Fuel used:	HSD		
32.	Details of Energy saving	<p>1) Use of high efficiency lighting fixtures – LED with electronic ballasts.</p> <p>2) Use of electronic ballasts as opposed to the elector-magnetic ballasts shall reduce the loss of energy and improve the operation power factor.</p> <p>3) Common area lights, Street lights &amp; Landscape lights will be selected so as to reduce the consumption of electricity.</p> <p>4) Lighting power density in compliance as per clause 7.3 ECBC-2007. All the pumps shall have minimum 60% efficiency.</p> <p>5) Energy meters shall be installed to monitor the energy consumption for – External lighting, treated water pumping, municipal water pumping, common area etc.</p> <p>6) Timers will be installed in the outdoor lights so as to minimize the wastage of lighting during un- needed hours.</p> <p>7) All cables will be de- rated to avoid heating during use. This also indirectly reduces losses and improved reliability</p> <p>8) Solar water heating system with Heat pump will be installed for energy saving.</p> <p>9) Latest BIS energy saver Distribution transformers will be installed.</p> <p>Total Energy Saving:17.90%</p>			
33	Environmental Management plan budget during Construction phase	No.	Details	Cost in Lacs	
		1	Water for Dust Suppression	13.63	
		2	Labour Camp toilets & sanitation	4.80	
		3	Health and Safety	4.00	
		4	Health & Checkup of Labour	0.51	
		5	Environment management cell	1.75	
		6	Environmental Monitoring	3.26	
			TOTAL		27.95
34.	Environmental Management	Component	Details	Capital	O&M (Lacs)

	plan Budget during Operation phase			(Lacs.)	
		Sewage treatment	Sewage Treatment Plant 420 KLD	190.00	18.00
		Solid Waste Management	OWC	13.00	8.00
		Rainwater Harvesting	Recharge Pits	2.00	8.00
		Swimming Pool	--	47.79	3.00
		Landscaping	Development and Maintenance	73.05	2.25
		Energy saving	Solar PV & Solar Water heater	90.66	1.05
		Environmental Monitoring	Environmental Monitoring	00	1.85
		Lightening Arrestor	Lightening Arrestor	15.00	00
			Total	431.5	42.15
35.	Traffic Management (Kindly Update the numbers as per revised details)	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		4-Wheeler	166	656	12323.70 Sq. m.
		2-Wheeler	491	491	
		Bicycles	491	491	
36.	Details of Court cases / litigations w.r.t. the project and project location	Not applicable			

3. Proposal is an expansion of existing construction project. PP has obtained earlier EC letter dated 18.07.2016 for the Plot area 19,477.87 m<sup>2</sup>, FSI area of 34,577.09 m<sup>2</sup>; Non FSI area of 38,846.21 m<sup>2</sup> and total BUA of 73,423.30 m<sup>2</sup>. Proposal has been considered by SEIAA in its 253<sup>rd</sup> (Day-4) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit Ro Certified compliance report.
2. As agreed in compliance Points PP to provide 9 Metrs turning radius with 6 meters internal driveway for smooth movement of vehicles along with fire tender movement.
3. PP to submit the undertaking regarding the compensatory plantation.
4. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.
5. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**B. SEIAA Conditions-**

1. This EC is subject to final outcome in the OA 07/2022 pending before the Hon'ble NGT.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for – FSI – 39,829.96 m<sup>2</sup>, Non FSI- 30,935.92 m<sup>2</sup>, Total BUA- 70,765.88 m<sup>2</sup>. (Plan approval No.BMU/C.R.No515/20-21/Mauze-Mhalunge, dated-02.06.2021) (Restricted as per approval).

**General Conditions:****a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.

- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

**B) Operation phase:-**

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management

- and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
  - IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
  - V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
  - VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
  - VII. PP to provide adequate electric charging points for electric vehicles (EVs).
  - VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
  - IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
  - X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
  - XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at [parivesh.nic.in](http://parivesh.nic.in)
  - XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
  - XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
  - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
  - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
  - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
  - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
  - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. This Environment Clearance is issued purely from an environment point of view without

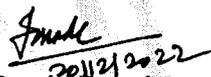
prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Pravin Darade  
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation/ PMRDA
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

T.C.

